

Karnataka. Many Tamils have been killed in Karnataka. There is no safety at all. They have fled to the neighbouring States. I would request the Government to make a statement and the Government should also come forward to give protection to them.

श्री जयपाल सिंह कश्यप : (आवला) :
यू पी में बदायूं में किसान जो गेहूं मंडी में बेचने के लिए लाते हैं सरकार के आश्वासनों के बावजूद भी उसकी खरीद नहीं हो रही है

MR. SPEAKER: Give it in a special mention.

श्री राजेन्द्र प्रसाद यादव : (मधेपुरा) :
एशियन गेम्स के लिए कम्पा कोला जो एक प्राइवेट कम्पनी है उसको आफिशल सप्लायर बनाया गया है जबकि पब्लिक अंडरटेकिंग...

MR. SPEAKER: Mr. Yadav, we have allowed a question.

PROF. K. K. TEWARY: I have given a notice under Rule 184. It is a very important issue. I have requested you to have a full discussion on the total subversion of the electoral process in West Bengal and Tripura. It is affecting the Congress (I) workers in Tripura and West Bengal because of the mass riggings...

(Interruptions)

MR. SPEAKER: A discussion on that subject is being admitted.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY: It should be Haryana.

PROF. K. K. TEWARY: There have been massive riggings in West Bengal and many Congress (I) workers have been killed.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, you are not allowing a discussion on the Textile Mills strike. We have raised this matter and have asked for a discussion.

MR. SPEAKER: I will let you know. After today's call attention, if something remains, let us see.

DR. SUBRAMANIAM SWAMY: Yes, Sir, it would be much better because people like us from Bombay would also like to participate. And in the balloting, I am not so lucky as Mr. Ram Avtar Shastri.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON THE WORKING OF THE DEPOSIT INSURANCE AND CREDIT GUARANTEE CORPORATION, BOMBAY FOR THE YEAR ENDED 31.12.81. REPORTS OF COMPTROLLER & AUDITOR GENERAL OF INDIA, UNION GOVT. (CIVIL), UNION GOVT. (COMMERCIAL) AND UNION GOVT. (RAILWAYS) FOR THE YEARS 1980-81, 1981 (ND 1980 RESPECTIVELY, UNION GOVT. APPROPRIATION ACCOUNTS (CIVIL) FOR 1980-81—PART I REVIEW, APPROPRIATION ACCOUNTS RAILWAYS FOR 1980-81 ETC. ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table

(A) to *relay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation Bombay, for the year ended 31st December, 1981, along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

*The Report was previously laid on the Table on the 7th April, 1982.

(B) to lay on the Table:—

(1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Civil). [*Placed in Library. See No. LT-4148/82.*]

(ii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial)—Part XI—Resume of the Company Auditors' Reports and Comments on Accounts of Government Companies. [*Placed in Library. See No. LT-4149/82.*]

(iii) Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Railways). [*Placed in Library. See No. LT-4150/82.*]

(2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1980-81 (Hindi and English versions).

(3) A copy of the Appropriation Accounts, Railways, for the year 1980-81, Part I—Review (Hindi and English versions).

(4) A copy of Appropriation Accounts, Railways, for the year 1980-81, Part II—Detailed Appropriation Accounts (Hindi and English versions). [*Placed in Library. See No. LT-4151/82.*]

(5) A copy of Block Accounts (Including Capital statement comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1980-81 (Hindi and English versions). [*Placed in Library. See No. LT-4152/82.*]

(6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:

(i) S. O. 1746 published in Gazette of India dated the 15th May, 1982

regarding exemption to the ('Pirojshah Godrej Foundation' under section 10(23C) of the Income-tax Act, 1961, for the period covered by assessment years 1979-80 to 1981-82.

(ii) S.O. 1747 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Jnana Prabodhini' under section 10(23C) of the Income-tax Act, 1961 for the period from the assessment years 1979-80 to 1981-82.

(iii) S.O. 1748 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Jnana Charities Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.

(iv) S.O. 1749 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Deva Vanee Mandiram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1977-78 to 1981-82.

(v) S.O. 1750 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Children's Book Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(vi) S.O. 1751 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Madhya Pradesh Mahila Kalyan Samiti' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(vii) S.O. 1752 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Divine Light School for the Blind Trust; Bangalore', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.

(viii) S.O. 1752 published in Gazette of India dated the 15th May, 1982

regarding exemption to the 'Sankat Nivaran Society, Gujarat' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(ix) S.O. 1754 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Indian Merchants Chamber' under section 10(23C) of the Income-tax Act, 1961, for the period covered by the assessment years 1977-78 to 1982-83.

(x) S.O. 1755 published in Gazette of India dated the 15th May, 1982 regarding exemption to the 'Janata Prabodhini' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(xi) S.O. 1814 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Rama-krishna Vivekananda Mission' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1982-83.

(xii) S.O. 1815 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Little Sisters of the Poor, Home for the Aged, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(xiii) S.O. 1816 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the Sri Kanya-Kumari Gurukula Ashram' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.

(xiv) S.O. 1817 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Indian Council for Research on International Economic Relations' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(xv) S.O. 1818 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Arya Vaidya Sala, Kettakkal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(xvi) S.O. 1819 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Bhai Vir Singh Sahitya Sadahn' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(xvii) S.O. 1820 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Indo-German Social Service Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(xviii) S.O. 1821 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Commonwealth Parliamentary Association Punjab Branch' under section 10(23) of the Income-tax Act, 1961 for the period covered by the assessment years 1978-79 to 1980-81.

(xix) S.O. 1822 published in Gazette of India dated the 22nd May, 1982 regarding exemption to the 'Sanjivani' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1979-80 to 1982-83.

(xx) S. O. 403(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'West Bengal Spastics Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.

(xxi) S. O. 404(F) published in Gazette of India dated the 11th June, 1982, regarding exemption to the Institute of Public Assistance under section 10(236) of the Income-tax Act, 1981 for the period covered by the assessment years 1982-83 to 1984-85.

(xxii) S. O. 405(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the "Raman Research Institute Trust" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(xxiii) S. O. 406(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Indian Parliamentary Group' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

(xxiv) S. O. 407(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Madras Dock Labour Board' under section 10(23C) of the Income-tax Act, 1961, for the period covered by the assessment years 1982-83 to 1984-85.

(xxv) S. O. 408(E) published in Gazette of India dated the 11th June, 1982, regarding exemption to the 'Bombay Chartered Accountants' Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1980-81 to 1982-83.

(xxvi) S.O. 409(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Associated Chambers of Commerce and Industry of India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(xxvii) S. O. 410(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Sir Cursow Wadia Trust Fund' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83.

(xxviii) S. O. 411(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the Indo-Arab Society' under section

10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.

(xxix) S.O. 312(E) published in Gazette of India dated the 11th June, 1982 regarding exemption to the 'Cheshire Homes India' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83.

[Placed in Library. See No. LT—4153/82].

Export Inspection Agency Recruitment Amendment Rules 1982.

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
P. A. SANGMA):

I beg to lay on the Table a copy of the Export Inspection Agency (Recruitment Amendment, Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 402 in Gazette of India dated the 24th April, 1982, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1962.

[Placed in Library. See No. LT—4154/82].

12.14 hrs.

Assent to Bills

SECRETARY: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 30th April, 1982:-

1. The Finance Bill, 1982.
2. The Customs Tariff (Amendment) Bill, 1982.
3. The Indian Railways (Amendment) Bill, 1982.
4. The Major Port Trusts (Amendment) Bill, 1982.
5. The Industrial Employment (Standing Orders) (Amendment) Bill, 1982.